

(b) if so, the reasons why this undertaking was allowed to manufacture, and sell a non-priority item like soft drinks?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). The Memorandum and Articles of Association of Modern Bakeries provides for the Company carrying on business of bakery and confectionery manufacture as well as any other food industry. The Company's main objective has so far been to provide nutritionally enriched bread of standard quality at reasonable prices to the consumers. It has also been producing peanut butter.

The Company has undertaken the production and marketing of new beverage mainly to carry out commercial exploitation of the indigenous beverage developed by a National Research Institute and to fill up the gap created by the stoppage of production of Coca Cola. This was also necessary to mitigate hardship that might be caused to the employees of the Coca Cola bottling units and the wholesale and retail traders in the industry due to the winding up of the Coca Cola operations.

**Complaint/representation against
Principal of Co-educational Higher
Secondary School, President
Estate, New Delhi**

4448. SHRI C. R. MAHATA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government have received some complaints/representations from the teachers and the parents of the students of the Co-educational Higher Secondary School, President Estate, New Delhi, (under Delhi Administration) during the year 1976-77 and till to-date; and

(b) if so, the details thereof and action taken thereon by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) and (b). According to information received from the Delhi Administration, certain complaints were received against the Principal of the school from some teachers working in the school and from a parent of a student. The complaints received from the teachers related to their service conditions and have been duly looked into. The complaint from the parent of the student related to non-promotion of the student to a higher class. On enquiry, the student was found ineligible for promotion.

**Sub-letting of Government Quarters
in New Delhi**

4449. SHRI MAHMOOD HASAN KHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether some allottees of Government quarters situated on Chitra Gupta Road, Aram Bagh Square and Lane, New Delhi have sub-let their quarters to the public on exorbitant rent without the permission of the administration; and

(b) if so, steps taken to check this malpractice?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) During the current year, 44 cases of alleged un-authorised subletting came to notice. After due investigations, the allegations of sub-letting were not proved in 43 cases. In one case, investigation is in progress.